

of the on-going projects so as to accelerate the pace of disbursement of credit therefor:—

1. Setting up of Project Preparation and Monitoring Cell (PPMC) at the Centre and in different States.

2. Setting up of Implementation/ Review Committee under the charge of Divisional heads for undertaking periodical review of progress of the projects.

3. Specific responsibility of monitoring on senior officers of the Ministry—conducting discussions with the concerned States and reporting back results of their visits to the Secretary (A&RD) through the PPM Cell.

4. Mounting of special Monitoring Teams in case of problem projects. Two teams have already been organised for the projects relating to markets development in Karnataka and Bihar.

5. Setting up of a Central Coordination Committee under the Chairmanship of Secretary (A&RD) to review the reports of the Monitoring Teams, observations made by the Supervision Missions of the Bank and other relevant material so as to streamline working of the problem projects.

Land distribution and land reforms in Northern Zone

1925. SHRI KRISHNA CHANDRA PANT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that there is lack of interest in the Northern Zonal States in the progress of land distribution and land reform programmes;

(b) whether Government propose to issue necessary directives to the State Governments to expedite the implementation of these programmes in Northern Zone; and

(c) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The States in the Northern Zone are taking considerable interest in the implementation of land ceiling and in the distribution of surplus land. They are also implementing other land reform programmes like consolidation of holdings and tenancy reform. A statement showing the progress in distribution of ceiling surplus land in these States is appended [See Appendix CVIII, Annexure No. 120].

(b) and (c) The Central Government is constantly in touch with the States and urging them to step up the implementation of land reform laws. The Prime Minister and the Minister for Agriculture and Irrigation have recently addressed the State Governments in this regard.

Reduction in the price of fertilizer

1926. SHRI BISHAMBHAR NATH PANDE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that agricultural experts have described the reduction in the price of fertilizer by Rs. 100 a ton as insignificant measure, as appeared in Statesman of March 5, 1979; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The comments in the Statesman of March 5, 1979 appeared before the reduced prices of different fertilisers were notified consequent upon the announcement by the Union Deputy Prime Minister and Finance Minister in his recent budget speech. The reduction in prices as finally announced

is not insignificant; the cost benefit ratio of fertiliser use has definitely improved thereby in favour of the farmers. The Government do not, therefore subscribe to the view that the fertilisers price reduction as finally notified, is insignificant.

नैनीताल स्थित दूरभाष केन्द्र में पद का दुरुपयोग

1927. श्री लाखन सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को नैनीताल स्थित दूरभाष केन्द्र के अधिकारियों के विरुद्ध अपने पद का दुरुपयोग, अनियमितताएं, भ्रष्टाचार और अधीनस्थ कर्मचारियों के साथ दुर्व्यवहार करने के सम्बन्ध में केन्द्र के कर्मचारियों से कोई प्रतिवेदन प्राप्त हुआ है ; और

(ख) यदि हां, तो सरकार ने सम्बन्धित अधिकारियों के विरुद्ध क्या कार्यवाही की है या करने का विचार रखती है ?

†[Misuse of official position in Telephone Exchange in Nainital

1927. SHRI LAKHAN SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have received any representation from the employees of the Telephone Exchange Nainital, complaining against the officers of the Exchange for misusing their position and committing irregularities, indulging in corruption and ill-treating their subordinates; and

(b) if so, what action have Government taken or propose to take against the officers concerned?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव सई): (क) जी हां ?

(ख) कार्यवाही की जा रही है ?

†[THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes.

(b) Actions are being taken.]

कुमायूं और गढ़वाल के पहाड़ी जिलों में सिंचाई के लिए पानी की कमी

1928. श्री लाखन सिंह : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुमायूं और गढ़वाल के पहाड़ी जिलों में सिंचाई के लिए पानी की भारी कमी है और वहां खेती करना बहुत कठिन हो गया है जिसके परिणामस्वरूप इस क्षेत्र के लोगों को अपनी मेहनत का उचित प्रतिफल नहीं मिल पाता है ; और

(ख) यदि हां, तो उस क्षेत्र में इन कठिनाइयों को दूर करने के लिए केन्द्रीय सरकार द्वारा कार्यान्वित की जाने वाली प्रस्तावित योजना का ब्यौरा क्या है ?

†[Scarcity of water for irrigation purposes in hill districts of Kumaon and Garhwal

1928. SHRI LAKHAN SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that in the hilly district of Kumaon and Garhwal, there is an acute shortage of water for irrigation purposes and cultivation has become very difficult as a result of which the people of the region do

+ [] English translation.